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MCRC-29087-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE ACHAL KUMAR PALIWAL ON THE 13th OF AUGUST, 2025

MISC. CRIMINAL CASE No. 29087 of 2025

VINEET PATEL

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri S.K.Jain - Advocate for applicant.

Shri A.Singh - PL for respondent/State.

ORDER

This is first bail application filed on behalf of applicant under Section 483 of the Bharatiya Nagarik Suraksha Sanhita, 2023.

- 2. The applicant is in jail since 22.03.2025 in connection with Crime No.94/2025 registered at P.S.-Khitola, District-Jabalpur, for the offence punishable under Sections 8/20 of NDPS Act.
- 3. Prosecution story, in brief, is that applicant was found in possession of 3 kg 868 grams of ganja without any license.
- 4. Learned counsel for the applicant submits that in the instant case, charge sheet has not been filed within 60 days, instead, it has been filed within 90 days. In the instant case, charge sheet was required to be filed within 60 days as quantity of contraband recovered from applicant is intermediate quantity. In this connection, learned counsel for the applicant has referred to Section 36A (4) of NDPS Act. After referring to aforesaid provisions, it is further urged that in the instant case, accused has not been charged for offence under Sections 19, 24 and 27A of NDPS Act. Therefore, charge sheet was required to be filed within 60 days



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and not 90 days as held by the trial Court. Therefore, learned trial Court has erred in dismissing applicant's application for default bail. The trial of the case will take considerable time. Therefore, it has been prayed that the applicant be released on bail pending the trial.

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- 5 Learned counsel for the respondent/State has opposed the bail application of applicant.
- 6. Having taken into consideration all the facts and circumstances of the case, I am inclined to release the applicant on bail. Consequently, second bail application filed on behalf of applicant, stands allowed.
- 7. It is directed that applicant be released on bail on his furnishing a personal bond in the sum of Rs.15,000/- (Rupees Fifteen Thousand only) with one solvent surety in the like amount to the satisfaction of the trial Court, for his regular appearance before the trial Court during trial with a condition that he shall remain present before the concerned Court on all the dates fixed by it during trial. He shall abide by all the conditions enumerated under Section 480(3) of Bharatiya Nagarik Suraksha Sanhita, 2023.
- 8. This order shall be effective till the end of the trial. However, in case of bail jump and breach of any of the conditions of bail, it shall become ineffective.
- 9. Soft copy of this bail order be sent immediately/forthwith to applicant through concerned jail Superintendent.
 - 10. M.Cr.C. stands allowed and disposed off.
 - 11. Certified copy as per rules.

(ACHAL KUMAR PALIWAL) JUDGE



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